

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Dr. st. 19.12.02

for admission a
hearing.

21/12

Bunch

Dr. Dr. 1.1.03

for admission a
hearing.

21

Bunch

Order dated 19.12.02

As prayed for by the Ld. Counsel
for the applicant, the matter is
adjourned to 01.01.2003.

Member (S)

Order dated 01.01.2003

As agreed by both the parties
the matter is adjourned to 3.01.2003.

Member (S)

Order dated 3.1.2003

Heard Shri P.Jena, Advocate for the
Applicant and Shri D.N.Mishra, learned Standing
Counsel for the Railways/Respondents.

Applicant (a personnel, originally
from the Open Line) was deputed to Construction
Organisation of the Railways; where he received
two adhoc promotions. When he was asked to
go back to his parent Department/Open Line/
Mancheswar Carriage Repair Workshop, he filed
the present Original Application under Section
19 of the A.T.Act, 1985.

It has been disclosed in the counter
filed by the Railways/Respondents that because
of paucity of budgetary allotment/posts, the
Applicant has been ordered to be repatriated to
his parent Department/Open Line.

At the hearing of this case, Shri Jena
for the Applicant stated that the authorities/
Respondents are going to fillup the posts in

B
 the Construction Organisation, by taking other persons from the Open Line and thereby the Respondents are going to replace one temporary hand by another temporary hand; and as a result of the same, the Applicant is going to be adversely affected; both on financial front and in the status.

In the aforesaid premises, it is directed, if the Respondents intend to fill up any post in the Construction Organisation, then they should give first preference to the Applicant, by keeping in mind the experience gathered by him in the Construction Organisation.

With the aforesaid observation and direction, this O.A. is disposed of. No costs.

Send copies of this order to Respondents and free copies of this order be also handed over to the counsels of both sides.

Jahan
 MEMBER (JUDICIAL)

03.01.2023

O.A. 01. 3. 1. 03

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Dr. 3. 1. 03 sent
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 over to both
 counsels.

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